



However, in absence of any 'Terms of Settlement', we are not inclined to make any observation and for the reason aforesaid, we vacate the interim order - **'not to constitute the Committee of Creditors'** and allow the 'Interim Resolution Professional' to constitute the Committee of Creditors'. However, in the meantime, it will be open to the Appellant to settle the claim and bring it to the notice of the Adjudicating Authority who may pass the appropriate order in accordance with law.

The appeal stands disposed of with aforesaid observations. No costs.

[Justice S.J. Mukhopadhaya]  
Chairperson

[ Justice A.I.S. Cheema ]  
Member (Judicial)

[ Kanthi Narahari ]  
Member (Technical)

/ns/gc